

ITEM NO.12 Court 4 (Video Conferencing) SECTION XV

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CIVIL) Diary No(s).3541/2022

(Arising out of impugned final judgment and order dated 25-01-2022 in DBSAW No. 201/2022 and 28-01-2022 in DBSAW No. 36/2022 passed by the High Court of Judicature for Rajasthan at Jodhpur)

PRIYA KANWAR & ANR. Petitioner(s)

VERSUS

THE STATE OF RAJASTHAN & ORS. Respondent(s)

(FOR ADMISSION and I.R. and IA No.18275/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.18277/2022-EXEMPTION FROM FILING AFFIDAVIT and IA No.18274/2022-PERMISSION TO FILE SLP)

WITH

SLP(C) No. 2058/2022 (XV)

(FOR ADMISSION and I.R. and IA No.18759/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.18760/2022-EXEMPTION FROM FILING AFFIDAVIT)

Date : 10-02-2022 These petitions were called on for hearing today.

CORAM :

HON'BLE DR. JUSTICE D.Y. CHANDRACHUD
HON'BLE MR. JUSTICE SURYA KANT
HON'BLE MR. JUSTICE VIKRAM NATH

For Petitioner(s) Mr. Manan Verma, AOR
Mr. Siddharth Bhatia, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

- 1 Permission to file the Special Leave Petitions is granted.
- 2 Having heard Mr Manan Verma, counsel appearing on behalf of the petitioners, with Mr Siddharth Bhatia, we do not consider it appropriate for this Court to exercise its discretion and extend the cut-off date of 30 September 2021. Any

cut-off date is bound to cause hardship and the Court would be treading into an area of policy if it were to issue a judicial fiat for the extension of the cut-off date.

- 3 Counsel for the petitioners submitted that the three petitioners are the only candidates of the batch who are excluded and all the other persons of their batch would be entitled to the 10% weightage which is prescribed for in-service candidates, save and except for the petitioners, who would risk losing the benefit because their appointments took place on 5 October 2018. Hence, the hardship which has been pleaded is that the petitioners would lose out only because of the fact that they would be five days beyond the cut-off.
- 4 On this aspect, having regard to the individual hardship pleaded by the three petitioners, we leave it open to them to submit a representation to the authorities who may take a considered view of the matter.
- 5 Save and except for the grant of liberty in the above terms, we are not interfering with the orders of the High Court.
- 6 The Special Leave Petitions shall stand disposed of.
- 7 Pending applications stands disposed of.

(SANJAY KUMAR-I)
AR-CUM-PS

(SAROJ KUMARI GAUR)
COURT MASTER